

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A. 687 OF 2001

Dated this the 2nd November, 2001

Coram:

Hon'ble Mr.B.N.Bahadur - Member (A)

Shikander Popat Shaikh & 4 others - Applicant

(By Advocate Shri D.K.Mishra
Proxy counsel for Shri A.Shivade)

VERSUS

Union of India & another - Respondents

(By Advocate Shri R.R.Shetty)

ORAL ORDER

By Hon'ble Mr.B.N.Bahadur - Member (A) -

The learned counsel Shri D.K. Mishra appears for Shri Avinash Shivade for the applicant. Shri R.R.Shetty takes notice on behalf of the respondents, at the instance of the Tribunal.

2. It is seen that the applicant has sought the same reliefs, as he indeed states, was the subject matter of OAs 754 and 755 of 2000 earlier filed by the same applicants. Now the applicants allege in this OA, in substance, that the respondents are not following the directions in the judgment already made. Obviously, the cause of action cannot lie in the filing of the fresh OA. The learned counsel Shri Mishra today accepts this position of law.

2. In the circumstances, the OA cannot be entertained and is therefore dismissed at the admission stage. No costs.

B.N.Bahadur

(B.N.Bahadur)
Member (A) ~

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